## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.3658/2019 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.22.10.2019/NCLAT/UR/1415

## In the matter of:

The Karoli Co-operative Multi Purpose Society Limited

.... Appellant

Versus

UG Hotels and Resorts Limited

.... Respondent

Appearance:

Mr. Mukesh Sukhija, Advocate for the Appellant.

## 18.11.2019

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 23.10.2019 and the Office after scrutiny of the Memo of Appeal on 25.10.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 05.11.2019. The Appellant re-filed the Memo of Appeal on 13.11.2019. It is stated in the Interlocutory Application (IA) that there was delay in obtaining certain illegible documents with internal approvals and had to be sent from Shimla to Delhi as registered office of Appellant is in Shimla. Hence, there is delay of 12 days' in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission' on 19.11.2019.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar